

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. CPC 97 of 2004
(OA 1095 of 1996)

Date of order : 22.6.06

Present : Hon'ble Ms. Shyama Dogra, Judicial Member
Hon'ble Dr. A.R. Basu, Administrative Member

SWAPAN KR. SINHA
VS.
UNION OF INDIA & ORS.

For the applicant : Mr. S.K. Dutta, counsel
For the respondents : Mr. S.R. Kar, counsel

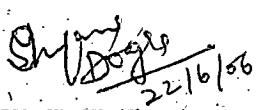
O R D E R

Ms. Shyama Dogra, J.M.

Heard both the ld. Counsel. After hearing the ld. Counsel for the parties and going through the records, as well as the intimation given by the ld. counsel for the applicant, that the orders passed by this Tribunal has been partly complied with, we dispose of the CPC with direction to the respondents to fully comply with the orders passed in the aforesaid OA, as we have found that the seniority of the applicant has not been determined by the respondents merely for the reason that he had not made party the persons to be affected by fixing his seniority. It was not the intention of the Tribunal to make such observation by the respondents as the matter was remanded to them because of this reason the applicant has not made the affected persons party to the OA. Therefore, it is for the respondents to hear the applicant as well as the persons to be affected when the seniority was to be fixed.

2. In view of this while disposing of this CPC the respondents are directed to call the applicant as well as the persons to be affected when his seniority is fixed and after hearing them, pass appropriate order fixing their seniority within a period of 3 months from the date of receipt of the copy of this order. Notices issued to the respondents are discharged. The CPC therefore stands dropped.


MEMBER(A)


22/6/06
MEMBER(J)